

[Shri Nath Pai]

to the House has not at all been considered unparliamentary; but if you so direct today, we shall take notice of it in future.

**Mr. Speaker:** I have already said so many times that certain expressions might not be considered as unparliamentary and I might not expunge them also; but they are not proper because the same thing can be said in a more dignified manner.

If you say, 'आर ने झटका' that would offend him; but if you say, 'यह सत्य नहीं है, दुरुस्त नहीं है',

you might convey the same thing. We should have the courtesy to say like that. There is that parliamentary language in which the same thing can be said. Even severer and harder things can be said. The other day I was being told about the refinement of language; today I am just put a question the other way.

12.33 hrs.

#### PAPERS LAID ON THE TABLE

JOINT COMMUNIQUE ON TALKS BETWEEN PRIME MINISTERS OF INDIA AND CEYLON AND AGREEMENT REACHED BETWEEN THE PRIME MINISTERS; AND PAMPHLET ENTITLED "CAIRO CONFERENCE OF NON-ALIGNED NATIONS"

**The Minister of Rehabilitation (Shri Tyagi):** Sir, on behalf of Sardar Swaran Singh, I beg to lay on the Table a copy each of the following papers :—

- (1) (i) Joint Communiqué issued at the end of the talks between the Prime Ministers of India and Ceylon in New Delhi from 24th to 30th October, 1964, on the problem of persons of Indian origin in Ceylon.

- (ii) Agreement reached between the Prime Ministers of India and Ceylon on that occasion. [Placed in Library, see LT-3336/64.]

- (2) Pamphlet entitled "The Cairo Conference of Non-Aligned Nations (October 5—10, 1964) —Prime Minister Lal Bahadur Shastri's speeches and the declaration as adopted by the Conference". [Placed in Library, see No. LT-3337/64.]

**Shrimati Renu Chakravarty (Barrackpore):** May I ask that these should be given to all hon. Members?

**Mr. Speaker:** I shall see.

NAVY (PENSION) REGULATIONS, 1964

**The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas):** Sir, on behalf of Shri Y. B. Chavan, I beg to re-lay on the Table a copy of the Navy (Pension) Regulations, 1964, published in Notification No S.R.O. 74, dated the 7th March, 1964, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-3201/64.]

ESSENTIAL COMMODITIES (AMENDMENT) ORDINANCE, 1964 AND INDIAN TELEGRAPH (SIXTH AMENDMENT) RULES, 1964

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to lay on the Table a copy each of the following papers :—

- (i) The Essential Commodities (Amendment) Ordinance, 1964 (No. 3 of 1964) promulgated by the President since the termination of the Ninth Session of Third Lok Sabha, under the provisions of article 123(2)(a) of the Constitution. [Placed in Library, see No. LT-3338/64.]
- (ii) The Indian Telegraph (Sixth Amendment) Rules, 1964,

published in Notification No. G.S.R. 1441, dated the 30th September, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-3339/64.]

**Shri Hem Barua (Gauhati):** Sir, on a point of order. The newspapers this morning reported that our Minister of Parliamentary Affairs, Shri Satya Narayan Sinha, was in Taipeh. How is it that he could be here; is it his ghost or is he the real man?

**Mr. Speaker:** The only conclusion is that we should not believe the newspaper reports in future.

**DOCK WORKERS (ADVISORY COMMITTEE) AMENDMENT RULES, 1964**

**The Minister of Labour and Employment (Shri D. Sanjivayya):** Sir, I beg to lay on the Table a copy of the Dock Workers (Advisory Committee) Amendment Rules, 1964, published in Notification No. S.O. 3511, dated the 3rd October, 1964, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library, see No. LT-3340/64.]

**MINISTERS' RESIDENCES (AMENDMENT) RULES, 1964**

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** I beg to lay on the Table a copy of the Ministers' Residences (Amendment) Rules, 1964, published in Notification No. G.S.R. dated the 19th September, 1964, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library, see No. LT-3341/64.]

**COTTON TEXTILES (CONTROL) (SECOND AMENDMENT) ORDER, 1964**

**The Minister of Civil Aviation (Shri Kanungo):** Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Cotton Textiles (Control) (Second Amendment) Order, 1964, published in Notification

No. S.O. 3532, dated the 3rd October, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3342/64.]

**NOTIFICATIONS UNDER SECTION 458 OF MERCHANT SHIPPING ACT, 1958**

**The Minister of Transport (Shri Raj Bahadur):** I beg to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—

- (1) (i) The Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964.
- (ii) The Shipping Development Fund Committee (General) Amendment Rules, 1964, published in Notification No. G.S.R. 995 dated the 11th July, 1964.
- (iii) The Merchant Shipping Examination for Skipper and Second-hand of a Fishing Vessel Rules, 1964, published in Notification No. G.S.R. 996 dated the 11th July, 1964. [Placed in Library, see No. LT-2944/64.]
- (2) A copy of Notification No. G.S.R. 1496 dated the 17th October, 1964, containing Corrigendum to Notification No. G.S.R. 996 dated the 11th July, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-3113/64.]

**DELHI DEVELOPMENT AUTHORITY (PREPARATION OF ANNUAL ACCOUNTS) RULES, 1964**

**The Minister of Health (Dr. Sushila Nayar):** I beg to re-lay on the Table a copy of the Delhi Development Authority (Preparation of Annual Accounts) Rules, 1964, published in